

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008(Pt.)/106/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Budi Habung, Registrar,
Registrar, Gauhati High Court, Itanagar Permanent Bench,
Arunachal Pradesh.

Dated Guwahati, 4th January, 2023.

Sub:- Earned Leave.

Ref:- Your letter dated 23.12.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **8 days earned leave from 29.12.2022 to 05.01.2023 along with station leave permission from the afternoon of 29.12.2022** (sufficing 06.01.2023), has been granted, subject to submission of your Leave Admissibility Report in the Registry of Itanagar Permanent Bench. Further, you have been asked to handover charge to the Joint Registrar of the Gauhati High Court, Itanagar Permanent Bench.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008(Pt.)/107/A, dated , 04-01-2023

Copy to:

1. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

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